

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 17
IA No.249 of 2024 in
CP (IB) No.50/BB/2023

IN THE MATTER OF:

M/s. Export-Import Bank of India	...	Petitioner
Vs.		
Mr. Sandip Sham Bhatia	...	Respondent

Order under Sections 95(1) of Insolvency & Bankruptcy Code, 2016

Order delivered on: 30.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Geethika, Adv.

ORDER

1. Heard the Ld. Counsel for the Petitioner.
2. In compliance to Order dated 05.04.2024, Ld. Counsel for the Petitioner stated that she has filed the latest copy of AFA of the RP through e-filing and seeks time to file physical copy and also stated that she has filed an application IA No.249 of 2024 seeking to appoint the same R.P. She is directed to file the physical copy of the AFA of RP by tomorrow.
3. List the matter on **27.05.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-
K. BISWAL
MEMBER (JUDICIAL)